

To

The Registrar General.,

National Green Tribunal,

Principal Bench, New Delhi.

Sub: Request to Impose Heavy Cost on Punjab Government for Non-Compliance Regarding Demarcation of Flood Plain Zone of River Sutlej in Districts Ferozpur and Tarn Taran in the matter of OA 303 of 2023 titled Karnvir Thamman Vs State of Punjab through its Chief Secretary

Respected Sir/Madam,

Jai Hind

I, Karnvir Thamman, petitioner in person, the undersigned, respectfully bring to your kind attention the failure of the respondents, Chief Sec to Punjab Government, Principal Secretary, Department of Water Resources, State of Punjab to carry out the demarcation of the floodplain zone of River Sutlej in the stretch under consideration in District Ferozpur and Tarn Taran, as per the assurance provided by them in their affidavit submitted on 11th September 2024, in the matter of ***OA 303 of 2023 titled Karnvir Thamman Vs State of Punjab through its Chief Secretary***. Matter was listed for today (15-01-25) PRINCIPAL BENCH of Hon NGT, in COURT NO. 1. In the said affidavit, the Punjab Government had assured the Hon'ble Tribunal that the work would be completed by 31st December 2024.

Despite the lapse of significant time since the assurance was given, no substantial progress has been observed on the ground till date. This non-compliance has not only caused unnecessary delays but also poses a serious risk to the environment and the safety of people residing in the flood-prone areas. The demarcation of flood plain zones is a critical step in ensuring proper management and mitigation of flood risks, and any delay in this regard jeopardizes the timely implementation of preventive measures.

Additionally, during the hearing, the Hon'ble My Lords called me twice and asked for a response. Unfortunately, I could not respond at the time due to issues with audio connectivity, which prevented me from presenting my concerns before the Tribunal. I sincerely apologize to the Hon'ble Tribunal for not being able to respond during the virtual hearing.

In light of the above facts, I respectfully request the Honorable Tribunal to consider imposing a heavy cost on the Punjab Government for their failure to adhere to the timeline committed in their affidavit. This measure would serve as a deterrent against future non-compliance and ensure timely action on such crucial environmental matters.

I remain hopeful that the Hon'ble Tribunal may consider my request sympathetically and humbly request to take cognizance of the issue and pass appropriate directions to safeguard the interests of the environment and the affected communities.

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Thanking you,

REGARDS AND JAI HIND

KARNVIR THAMMAN

PETITIONER IN PERSON

MOBILE 9872305234

(Original Application No. 303/2023 Karnvir Thamman Vs. State of Punjab & Ors.)